

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 219 of 2014 &
IA No. 339 of 2014

Dated : 27th October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Power Transmission Corporation of
Uttrakhand Ltd.** **Appellant(s)**

Versus

**Uttrakhand Electricity Regulatory Commission
& Ors.** **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sarul Jain
Mr. Kamal Kant (Rep.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

We have heard the learned counsel for the parties in regard to the Maintainability of this Appeal. The Learned Counsel for the State Commission filed a note questioning the maintainability of the Appeal.

It is now pointed out that already 142 proceedings have been initiated against the Appellant, who in turn filed a reply.

Hence, without going into the maintainability question and merits of the matter, we deem it appropriate to direct the State Commission to dispose of the said 142 proceedings, as expeditiously as possible. Accordingly, directed.

With the above observation, the Appeal is disposed of.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson